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30.7.2003

Hon. Maj Gen K.K. Srivastava, AM
Hon. Mrs. Meera Chhibber, JM

Sri B Pandey learned counsel for the applicant and Sri G.R. Gupta learned counsel for the respondents are present.

This case has been filed by the applicant, under Section 19 of the A.T. Act, 1985, against Prasar Bharti. Since no notification Under Section 14 (2) of the A.T. Act, 1985 has been passed in respect of newly constituted Prasar Bharti, this Tribunal has no jurisdiction over Prasar Bharti.

The legal position in this regard is well settled in the case of B Ashoka & Ors Vs K.M. Anees Ul Haq & Ors, 1999 (2) AISLJ (Banglore CAT) pg. 58.

For the reasons stated above the OA is dismissed as not maintainable. However, liberty is given to the applicant to approach the appropriate forum. No costs.



Member J



Member A

/pc/